

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Service Tax Appeal No.41396 and 41397 of 2013

(Arising out of Order in Original No. 127 and 128/2012 dated 28.11.2012 passed by the Commissioner of Service Tax, Chennai)

M/s. First Leasing Company of India Ltd.

749, Anna Salai, Anna Road Head Office
Chennai – 600 002.

Appellant

Vs.

Commissioner of GST & Central Excise

Chennai North Commissionerate,
26/1, Mahatma Gandhi road, Nungambakkam
Chennai – 600 034.

Respondent

APPEARANCE:

None for the Appellant

Shri R. Rajaraman, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order Nos.40469 & 40470/2023

Date of Hearing : 22.06.2023

Date of Decision: 22.06.2023

Per Ms. Sulekha Beevi C. S.,

No representation for the appellant. The matter came up for hearing on 2.3.2023 as well as on 18.4.2023. There is no representation on behalf of the appellant in spite of sending notice by registered notice. It is presumed that the appellant is not interested in pursuing the appeals. The appeals are dismissed for default in terms of Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

(M. AJIT KUMAR)

Member (Technical)

(SULEKHA BEEVI C.S.)

Member (Judicial)